

\2021

ITEM NO.38

COURT NO.1 SECTION II  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).  
3009-3010/2015

(Arising out of impugned final judgment and order dated 11/02/2015  
in CRLMC No. 3904/2014 11/02/2015 in CRLMC No. 3912/2014 passed by  
the High Court Of Delhi At New Delhi)

SUDHIR CHAUDHARY ETC. ETC.

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned  
judgment)

Date : 01/07/2016 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE THE CHIEF JUSTICE

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

HON&#39;BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Aman Lekhi, Sr. Adv.

Mr. Vijay Aggarwal, Adv.

Mr. Mudit Jain, Adv.

Ms. Heena Khan, Adv.

Mr. Sarvesh Singh Baghel, Adv.

For Respondent(s) Mr. Umesh Babu Chaurasia, Adv.

Mr. P.K.Dey, Adv.

Mr. R.S.Nagar, Adv.

Mr. K.L.Janjani, Adv.

Mr. Harish Kumar Khinchi, Adv.

Mr. Anil Hooda, Adv.

Mr. D. S. Mahra, Adv.

For Intervenor: Mr. K.V.Viswanathan, Sr. Adv.

Ms. Madhurima Mridul, Adv.

Mr. Saurabh Ajay Gupta, Adv.

Mr. Rajeev Goyal, Adv.

Mr. Gurpreet S.Parwana, Adv.

Mr. Abhimanyu Bandari, Adv.

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UPON hearing the counsel the Court made the following

O R D E R

Arguments heard.

Judgment reserved.

In the meantime, the Investigating Officer shall file the  
transcript of the disputed conversation in a sealed cover. We  
further direct that the Director, Central Forensic Science  
Laboratory (CFSL) shall file in a sealed cover proposed passage  
of a written text, which the petitioners herein shall be required  
to read out, for purposes of giving their voice samples using words  
but not the sentences appearing in the disputed conversation in  
such number as the Director/Scientific Officer may consider  
necessary for purposes of comparison.

Needful be done within four weeks.

(Shashi Sareen)

(Veena Khara)

AR-cum-PS Court Master